

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10220 OF 2010
(Arising out of SLP(C) No.3403/2007)

GUJARAT HOUSING BOARD ETC.

Appellant(s)

:VERSUS:

RAMANBHAI MOTIBHAI PATEL & ORS. ETC.

Respondent(s)

O R D E R

Leave granted.

This appeal emanates from the judgment and order dated 25.04.2006 passed by the High Court of Gujarat at Ahmedabad in FA Nos.5345/1995, 5334-5344/1995, 5346-5361/1995 and 3788-3817/1995.

We have heard the learned counsel for the parties and gone through the impugned judgment. The land has been acquired by the appellant(s) in the year 1973. Admittedly, the entire compensation has not been paid till date. The High Court has granted compensation at the rate of Rs.8.15 per sq. feet with interest at the rate of 9% per annum. We direct

the appellant(s) to pay the balance amount of compensation within two months from today, failing which the appellant(s) will have to pay interest at the rate of 12% per annum.

With the above observation and direction, this appeal is disposed of, leaving the parties to bear their own costs.

.....J
(DALVEER BHANDARI)

.....J
(H.L. GOKHALE)

New Delhi;
December 1, 2010.

